

[Mr. Speaker]

defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Delhi Capital Outlay'."

DEMAND NO. 142—OTHER CAPITAL OUTLAY OF THE MINISTRY OF WORKS, HOUSING AND SUPPLY.

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 55,97,000 be granted to the President, on account, for a towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Other Capital Outlay of the Ministry of Works, Housing and Supply'."

DEMAND NO. 143—CAPITAL OUTLAY OF THE DEPARTMENT OF ATOMIC ENERGY.

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 2,06,91,000 be granted to the President, on account, for a towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of 'Capital Outlay of the Department of Atomic Energy'."

There are some cut motions. Shri Bal Raj Madhok. All the cut motions 1 to 8 are by him.

The hon. Member who has tabled the cut motions is not here. Therefore, I will only put the Demands to the vote of the House.

The question is:

That the respective sums not exceeding the amounts shown in the third column of the Order Paper, be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1963, in respect of the heads of demands entered in the second column thereof against Demand Nos. 1 to 143.

The motion was adopted.

Mr. Speaker: All the Demands 1 to 143 are passed.

Shri Tyagi: Unanimously.

Mr. Speaker: Why is he saying un-animously every time? I always take it as unanimous unless there is something. The records will show it. They are also hearing. Why should he invite opposition from time to time by rubbing on the wrong side?

17.18 hrs.

*** APPROPRIATION (VOTE ON ACCOUNT) BILL, 1962**

The Minister of Finance (Shri Morarji Desai): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1962-63.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1962-63."

The motion was adopted.

Shri Morarji Desai: I introduce the Bill:

I also beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1962-63, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1962-63, be taken into consideration."

The motion was adopted.

*Published in the Gazette of India Extraordinary, Part II-Section 2, dated 24.3.1962.

†Introduced/moved with the recommendation of the President.

Mr. Speaker: There are no amendments to the clauses.

The question is:

"That clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Long Title were added to the Bill.

Mr. Morarji Desai: I beg to move

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

17-20 hrs.

FINANCE BILL, 1962

The Minister of Finance (Shri Morarji Desai): May I move the Finance Bill?

Mr. Speaker: Yes.

Shri Vasudevan Nair (Thiruvella): We would like to take part in the debate.

Mr. Speaker: I am not closing the clauses. If he moves the Bill, I will call the hon. Members on Monday.

Shri Morarji Desai: I beg to move:

"That the Bill to continue for the financial year 1962-63 the existing rates of income-tax and super-tax and to provide for the continuance of certain commitments under the General Agreement on Tariffs and Trade and the discontinuance of the duty on salt for the said year, be taken into consideration."

This Bill does not seek to make any changes in regard to income-tax and super-tax but is intended merely to ensure that these may continue to be levied at the existing rates.

Hon. Members are aware that the Indian Income-tax Act, 1922 has been replaced by the Income-tax Act, 1961, with effect from 1st April, 1962. Consequently, it has become necessary to give references to the provisions of the new Act in the Finance Bill as indicated in clause 2 of the Bill.

One further point which I would like to bring to the notice of the House is that the definition of the term 'earned income' has now been incorporated in the Finance Bill. Formerly, this definition was given in the Income-tax Act, because the deduction was admissible on account of earned income, while computing the assessable income under certain conditions. This method of concessional treatment of earned income was given up a few years ago, and now the earned income gets a concessional treatment by paying tax at a lower rate as compared to unearned income. This is regulated through the Finance Bill, and hence it is considered proper that the definition of the term 'earned income' should be given in the Finance Bill itself.

The Bill also seeks to maintain for another year the *status quo* in regard to the commitments under the General Agreement on Tariffs and Trade.

The usual provision that salt be free of duty for another year has also been included in the Bill.

Mr. Speaker: Motion moved:

"That the Bill to continue for the financial year 1962-63 the existing rates of income-tax and super-tax and to provide for the continuance of certain commitments under the General Agreement on Tariffs and Trade and the discontinuance of the duty on salt for the said year, be taken into consideration."

17.23 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, March 26, 1962/Chaitra 5, 1884 (Saka).

†Moved with the recommendation of the President.